

ITEM NO.12 (2.00p.m.)

COURT NO.2

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1023/2016

RISHABH DUGGAL

Petitioner(s)

VERSUS

BAR COUNCIL OF INDIA & ANR.

Respondent(s)

(WITH APPLN(S). FOR PERMISSION TO FILE ANNEXURES, INTERVENTION APPLICATION, EX-PARTE STAY, IMPLEADMENT)

Date : 12-03-2019 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. Zoheb Hossain, AOR
Mr. vivek Gurnani, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AOR
Ms. Taruna Ardhendumauli Prasad, Adv.
Mr. Piyush Singh, Adv.
Mr. Amritesh Raj, Adv.
Mr. Nitesh Ranjan, Adv.
Mr. Vaibhav Shrivastava, Adv.

Mr. ANS Nadkarni, SG
Mr. VVV Pattabhi Ram, adv.
Mr. Pranay Ranjan, Adv.
Mr. Santosh Kumar, Adv.
Mr. Santosh Rebello, Adv.
Mr. A.K. Sharma, Adv.
Mr. Mukesh Kumar Maroria, AOR

Mr. Rishabh Sancheti, Adv.
Ms. Padma Priya, Adv.
Mr. Anchit Bhandari, Adv.
Mr. P.V. Saravana Raja, AOR

Mr. T. Mahipal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

We consider it appropriate in the interest of

justice to permit the Bar Council of India to reconsider the age limit after hearing the various stakeholders, including the petitioner.

List the matter in the first week of April, 2019.

[Charanjeet Kaur]
A.R. -cum-P.S.

[Indu Kumari Pokhriyal]
Asstt. Registrar